

to them after this information has been confirmed by the local Chief Minister, that the officer concerned should be suspended, that he should not continue in charge of it while the enquiry is being carried on, that the CBI should have been entrusted with this enquiry or should have been added to whatever other people have been appointed to conduct this enquiry ?

DR. RAM SUBHAG SINGH : Can there be any enquiry by the officers of the Surveyor General of India in the presence of Maj. Kohli ? Can it not be easily inferred that the whole thing will be scuttled ? Therefore, our demand is that it should be entrusted to the CBI. Pending finalisation of the enquiry the person concerned should be suspended... (Interruptions).

SHRI SURENDRANATH DWIVEDY : Why has the officer not been put under suspension yet ?

SHRI RAM NIWAS MIRDHA : As I said a telegram was received. As regards the suspension or non-suspension of the officer, action can be taken after certain preliminary enquiries had been made. Otherwise, we receive so many telegrams and automatically we cannot suspend any officer on the basis of an anonymous telegram... (Interruptions).

SHRI SURENDRANATH DWIVEDY : But have you ordered an enquiry on the basis of an anonymous telegram ?

MR. SPEAKER : He mentioned so many hundreds are received; they speak as if that man was sitting here. What is this ? Let them enquire about it. Do not come to a final decision on this. We can take it up later on. What is the hurry, as if something has happened and you must be very serious about it ? Papers to be laid.

SHRI JYOTIRMOY BASU : I shall take one minute. I have written to you and I want to make a submission.

MR. SPEAKER : Please do not make any submission on this subject.

SHRI JYOTIRMOY BASU : It is on the Bengal bandh which is taking place, by the

combined leftist forces of West Bengal today....

MR. SPEAKER : I am not allowing it... (Interruptions).

SHRI S. M. BANERJEE : We have given a call attention notice on jute workers... (Interruptions).

MR. SPEAKER : I shall allow a call attention. What a horrible hour I have to pass through ! It is almost a furnace. As I go back to my room, I feel as I almost come out of the furnace. Papers to be laid.

12.43 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND REPORT OF
SAMBHAR SALTS LTD., JAIPUR AND OF
HINDUSTAN SALTS LTD. JAIPUR

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOPMENT
AND INTERNAL TRADE (SHRI
M. R. KRISHNA) : On behalf of Shri
Dinesh Singh, I beg to lay on the Table
a copy each of the following papers (Hindi
and English versions) under sub-section (1)
of section 619 A of the Companies Act, 1956 :

- (1) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the period from

[Shri M. R. Krishna]

1st October, 1968 to 30th September, 1969.

- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4501/70].

**DELIMITATION OF COUNCIL CONSTITUENCIES
(BOMBAY) AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARATHY) : On behalf of Shri Jaganatha Rao, I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Bombay) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1821 in Gazette of India dated the 22nd October, 1970 undersub-section (3) of section 13 of the Representation of the Peoples Act, 1950. [Placed in Library. See No. LT—4503/70].

12.44 hrs.

ARREST OF MEMBERS

(SHRI JANESHWAR MISRA AND SHRI ARJUN SINGH BHADORIA)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 7th December, from the Additional District Magistrate, 1970, Lucknow :

“Sarvashri Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were arrested under Section 189, Indian Penal Code, today, the 7th December, 1970, at 11:30 hours and detained in Lucknow-Jail.”

SHRI SURENDRANATH DWIVEDY (Kendrapara) : By their own Government.

SHRI S. M. BANERJEE (Kanpur) : We want a repeal of that ordinance. I congratulate those leaders. (Interruption)

12.45 hrs.

**PETITION RE. SCHEDULED CASTES
AND SCHEDULED TRIBES ORDERS
(AMENDMENT) BILL, 1967**

SHRI LOBO PRABHU (Udipi) : I beg to present a petition signed by Shri B. Ramchandra Tandurker, Gulbarga, relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

**STATEMENT RE. CONSTITUTIONAL
IMPLICATIONS OF RESOLUTION
PASSED BY STATE LEGISLATIVE
ASSEMBLY IN PURSUANCE OF ARTICLE 169**

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : Sir, In connection with my reply to starred question No. 302 answered in the Lok Sabha on 24th November, 1970, dealing with the abolition of the Legislative Council in Bihar you had desired to know the legal position on two points—

- (1) once a resolution is passed by a State Assembly and sent to the Lok Sabha, are there any constitutional provisions by which by another resolution rescinding the same, they can withdraw this from the Lok Sabha when it is already seized of it ?
- (2) after they received the resolution are the Government bound to bring forward a legislation or is it optional with them ?

The matter has been further examined in the Law Ministry. The only provision which deals with the subject matter of the questions is article 169 of the Constitution and Clause (1)